



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

---

নং 94 দিশপুৰ, মঙ্গলবাৰ, 14 ফেব্ৰুৱাৰী, 2023, 25 মাঘ 1944 (শক)  
No. 94 Dispur, Tuesday, 14th February, 2023, 25th Magha, 1944 (S. E.)

---

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 14th February, 2023

**No. LGL.258/2022/25.**— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 9th February, 2023 is hereby published for general information.

### ASSAM ACT NO. XII OF 2023

(Received the assent of the Governor on 9th February, 2023)

**THE ASSAM REGULATED AND LICENSED  
WAREHOUSES (AMENDMENT) ACT, 2022**

## AN ACT

further to amend the Assam Regulated and Licensed Warehouses Act, 1959.

Preamble

Whereas it is expedient to amend the Assam Regulated and Licensed Warehouses Act, 1959, hereinafter referred as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XV of  
1960

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Assam Regulated and Licensed Warehouses (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of  
section 32

2. In the principal Act, in section 32, in sub-section (1), in clause (b), for the words "imprisonment for a term which may extend to one year or with fine which may extend to rupees one thousand or with both." appearing after the words "punishable with", the words "fine of rupees ten thousand which may extend upto rupees fifty thousand for the first offence, which may extend upto rupees one lakh for subsequent offences" shall be substituted.

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.